श्री रामावतार शास्त्री : नहीं नहीं, में ऐसा नहीं कह रहा हूँ। श्री राम सुभग सिंह की पार्टी के लोग भी...(व्यवधान)

EMPLOYMENT GUARANTY BILL*

DR. RAM SUBHAG SINGH (Buxar): I beg to move for leave to introduce a Bill to provide a guaranty for employment to every citizen of the age of eighteen years o more and in particular to the citizens belonging to the Scheduled Castes or Scheduled Tribes, who have been registered at the Employment Exchanges.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide a guaranty for employment to every citizen of the age of eighteen years or more and in particular to the citizens belonging to the Scheduled Castes or Scheduled Tribes, who have been registered at the Employment Exchanges."

The motion was adopted.

DR. RAM SUBHAG SINGH : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Substitution of Article 155)

DR. RAM SUBHAG SINGH (Buxar): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

DR. RAM SUBHAG SINGH: 1 introduce the Bill.

CONSTITUTION (AMENDMENT) BILL—Contd.

(Amendment of articles 330 and 332)

श्री रामावतार झास्त्री: तो मैं यह कह रहा था कि जो उन्हें प्रविकार प्राप्त हैं उन प्रविकारों का प्रयोग करने में उन्हें तरह तरह की कठिनाइयां होती हैं। लाठी के जरिए वोटरों को रोक दिया जाता है जो हमारे जनतंत्र के विकास के लिये बड़ा ही खतरनाक है पिछले जुनावों में भी ऐसा हुग्रा है ग्रीर ग्रागे भी खतरा है।

SHRI P. K. DEO (Kalahandi): Sir, I would like to move a closure motion. The same point is repeated over and over again by every hon. Member. Irrespective of parties, everybody is supporting it. So, the motion of Shri Suraj Bhan may be put to vote, because there are several other important measures yet to be taken up. So, I would like to bring a closure motion.

MR. CHAIRMAN: Please do not bring the closure motion. A few Members are yet to speak. Please allow them time. Acharyaji will have the opportunity—I will give him the opportunity—to move for consideration of his Bill.

SHRI S. M BANERJEE (Kanpur): We are also committed to Acharya Kripalari to make his speech. Time will be left so that Acharyaji is able to make his speech. What is his fear? I do not know why the ex-Maharaja is so much interested in it.

श्री रामावतार ज्ञास्त्री: मैं यह कह रहा या कि उन्हें जो ग्राविकार प्राप्त हैं, उन्हों ग्राविकारों को ग्रीर ज्यादा सुरक्षित करने के लिये यह बिल श्री सूरज भाग जी ने यहां पेश किया है। मैंने प्रारम्भ में ही कह दिया था कि मैं इस बिल का पूरा-पूरा समर्थन करता हूं और समर्थन करते हुए ही हमारे देश में ग्राज तक जो परिपाटी चली ग्रा रही है. उसकी तरफ

^{*}Published in the Gazette of India Extra-ordinary, Part II, Section 2 dated 12-11-1970.